

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.1475-1478/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in CRLA No.3272/2011, CRLA No.3448/2011, CRLA No.3807/2011 and CRLA No.3873/2011 passed by the High Court of Judicature at Allahabad]

SHIV ADHAR & ANR.

Petitioners

VERSUS

STATE OF UTTAR PRADESH

Respondent

(With I.A. No.16621/2025-EXEMPTION FROM FILING O.T.)

Date : 15-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Rishi Malhotra, Sr. Adv.

Mr. Prem Malhotra, AOR

Ms. Ansuiya, Adv.

Mr. Shivaansh Maini, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petitions as well as on the prayer for interim relief, returnable in three weeks.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)